

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

STARRED QUESTION NO:106  
ANSWERED ON:20.08.2007  
AMENDMENT IN INFORMATION TECHNOLOGY ACT,2000  
Barman Shri Ranen;Malhotra Prof. Vijay Kumar

**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

- (a) Whether the Government proposes to make amendments in the Information Technology Act, 2000;
- (b) If so, whether the views of State Governments has been solicited on the proposed amendments;
- (c) If so, the details thereof; and
- (d) If not, the reasons therefor?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY(ANDIMUTHU RAJA)

(a) to (d) : A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 106 FOR 20.08.2007 REGARDING AMENDMENT IN INFORMATION TECHNOLOGY ACT, 2000.

(a): Yes, Sir. The Information Technology (Amendment) Bill, 2006 was introduced in the Lok Sabha on 15.12.2006. The Speaker had referred the said Bill to the Standing Committee on 19.12.2006 for consideration and report.

(b), (c) and (d): The Government had setup an Expert Committee consisting of experts from Government, Industry and IT Industry Associations, Legal profession to suggest amendments in the Information Technology Act, 2000. The recommendations of the Expert Committee were put up on the website of Department of Information Technology, `www.mit.gov.in` for inviting views and suggestions from all. A mail box was also opened on the website for posting suggestions. Several suggestions were received relating to the proposed amendments. Some of the suggestions received were incorporated in the Bill.